

CHAMBER MATTER  
No. 48

COURT NO.12

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 17052/2015

KIRTI RANA & ANR.

Petitioner(s)

VERSUS

VIVEK KUMAR GARG & ORS.

Respondent(s)

Date : 24-07-2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
[IN CHAMBERS]

For Petitioner(s) Mr. Mrityunjai Singh, Adv.  
M/s. Lawyer S Knit & Co

For Respondent(s) Ms. Radhika Gautam, Adv.  
Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Two weeks' time, as a last opportunity, is granted to learned counsel for the petitioners to take fresh steps for effecting service on unserved respondent nos. 3 to 5, 8 and 9.

(SONALI SAUND)  
SENIOR PERSONAL ASSISTANT

(SAROJ KUMARI GAUR)  
COURT MASTER